

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

**LOK SABHA
UNSTARRED QUESTION NO. †1033**

TO BE ANSWERED ON FRIDAY, JULY 21, 2017/ASHADHA 30, 1939 (SAKA)

UTILISATION OF FUNDS

†1033. SHRI SHYAMA CHARAN:

Will the Minister of FINANCE be pleased to state:-

- (a) whether the funds being allocated for developmental works to the States by the Union Government are being utilized judiciously;
- (b) if so, the details thereof and the manner in which the public is being benefited thereby;
- (c) if not, the action being taken by the Union Government thereon and the policies in this regard; and
- (d) the basis on which funds under Central Schemes are allocated, district-wise in Uttar Pradesh?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): Allocation of funds to the States under various Central Schemes by the Ministries/Departments concerned are made on the basis of approved guidelines of the schemes. The releases made to the States are guided by General Financial Rules (GFR). Accordingly, as against allocation made, Central funds to the States under Central Schemes are released on compliance with scheme specific guidelines by the States and receipt of utilization certificates from the State Governments that funds has been utilized for which it was sanctioned, balance that remain unutilized is adjusted towards Central funds payable during the subsequent year(s). Ministry/Department-wise detail is not maintained centrally in Ministry of Finance. Besides, relevant laws provide for independent audit of all expenditure of public money utilized towards the intended purpose.
